

No. R(J) 86/2021

High Court of Karnataka,
Bengaluru,
Date: 24/08/2021

CIRCULAR

The Hon'ble Division Bench headed by Hon'ble The Chief Justice vide order dated 11/08/2021 in CCC No.586/2021 has issued certain directions with respect to raising of office objections while scrutinizing the fresh files of Contempt of Court Cases (Civil). The relevant paragraphs of the said order is extracted as under;

“2. Whenever it is alleged in a Contempt Petition that an officer of the State Government in his official capacity has committed a breach of an order of this Court, it will be appropriate if the State of Karnataka is made a **pro forma respondent**. This will enable the Government Advocate to contact the accused and appear for them. We direct the Registrar (Judicial) to issue a circular in terms of this order. We also direct that whenever the State of Karnataka is made a party in the Contempt Petitions, office objection shall not be raised.

3. We direct the complainant to implead the State of Karnataka as a **pro forma respondent no.2 (not as an accused)**. The amended copy be filed within three weeks from today. For physically carrying out the amendment, we grant time of eight weeks. Amended copy of the petition with all annexures shall be supplied to the Office of the learned Advocate General”.

Therefore, the Officers and Officials working in the Scrutiny Branch/Pending Branch of Contempt of Court Cases (Civil) at Principal Bench, Bengaluru, Dharwad and Kalaburagi Benches are hereby directed to strictly follow the above said directions while scrutinizing the Contempt of Court Cases (Civil) fresh files.

BY ORDER OF THE HON'BLE COURT

Sd/-

**(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)**

To:

1. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi
2. The Central Project Co-ordinator, with a request to web-host the circular.
3. P.S. to Hon'ble the Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the circular.
6. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
7. The President, Advocates' Association, Bengaluru.
8. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
9. Office of the Advocate General in Karnataka, Bengaluru.
10. Office of the Advocate General, High Court of Karnataka Dharwad/Kalaburagi Bench.
11. The President, Women Federation of Lawyers, Bengaluru
12. P.A. to Registrar (Judicial), with a request to circulate the same to all the Court Officers and Asst. Court Officers of this officers of this office.
13. Group 'A' Officers working on judicial side.
14. The Section Officers of C.C.C. (Civil) Scrutiny Branch & Pending Branch, with a direction to circulate the same to the Staff working under their control.
